

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
SPECIAL BENCH, BENGALURU  
(Through web-based video conferencing platform)**

**ITEM No.19  
C.P.(IB) No.22/BB/2024**

**IN THE MATTER OF:**

M/s. Protonn Interactive Pvt. Ltd.	...	Petitioner
Vs.		
ROC, Karnataka	...	Respondent

**Order under Section 59(7) of IBC, 2016**

**Order delivered on 31.05.2024**

**CORAM:**

**JUSTICE (RETD.) T. KRISHNAVALLI  
HON'BLE MEMBER (JUDICIAL)**

**SHRI MANOJ KUMAR DUBEY  
HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner : Shri Ganesh P. Pai

**ORDER**

1. Heard the Ld. Counsel for the Petitioner.
2. Reports from the ROC is still awaited. Therefore, further two weeks' time is granted for the ROC to file its report and one week thereafter is granted to the Petitioner to file his response/reply to the said report.
3. List the matter on **01.07.2024**.

**-Sd-  
(MANOJ KUMAR DUBEY)  
MEMBER (TECHNICAL)**

**-Sd-  
(T. KRISHNAVALLI)  
MEMBER (JUDICIAL)**

Anishma